

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-588(PB)/2017**

**IN THE MATTER OF:**

SRS Finance Limited

.....Petitioner

v.

OMEGA Jeweller Pvt. Ltd.

.....Respondent

SECTION : Under Section 7 of the Insolvency & Bankruptcy Code, 2016

**Order delivered on 29.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Sh. S.K. Mohapatra,**  
**Hon'ble Member (T)**

For the Applicant / Petitioner : Dr. Shruti Bajaj, Advocate

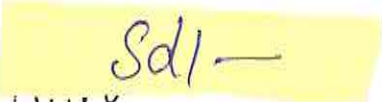
For the Respondent : Mr. R.S. Sirohi, Advocate

**ORDER**

Learned Proxy Counsel for the respondent states that reply shall be filed during the course of the day with a copy in advance to the Counsel for the petitioner. It shall be considered last opportunity failing which respondent may have to suffer cost.

Rejoinder, if any, be filed within 5 days with a copy in advance to the Counsel opposite.

List the matter on 20<sup>th</sup> February, 2018.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(S.K. MOHAPATRA)**  
**MEMBER(TECHNICAL)**